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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 18th August, 1978.

NOTIFICATION
INCOME-TAX

No.2472(F.No.404/103/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961) and in supersession of the notification of the Government of India in the Department of Revenue No.907(F.No.404/94/75-ITCC) dated 19.5.75 the Central Government hereby authorises Shri K. MEENAKSHI SUNDARAM being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri K. MEENAKSHI SUNDARAM takes over charge as Tax Recovery Officer.

sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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Copy forwarded to:-

1. All Commissioners of Income-tax.
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